

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 22/RP/2026
along with IA No. 95/2026**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 17 and 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the order dated 10.2.2026 in Petition No. 358/TT/2025.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited and Others

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL

Date of Hearing : **22.7.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Record of Proceedings

The matter was heard through virtual hearing.

2. The learned counsel for the Review Petitioner submitted that the instant Review Petition has been filed against the Commission's order dated 10.2.2026 in Petition No. 358/TT/2025, with an Interlocutory Application (IA) seeking condonation of a 34 days delay in filing the Review Petition. She further stated that there are errors apparent on the face of the record in the impugned order regarding the PSDF grant adjustment in accordance with the approved funding structure of the project.
3. After the hearing, the Commission directed as under:
- a) Issue notice of the Review Petition and IA for condonation of delay to the Respondents; and
 - b) The Respondents to file their respective replies to the Review Petition and IA, if any, within a week, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



4. The Review Petition will be listed for the hearing on **8.9.2026 at 2.30 P.M.**

By order of the Commission

sd/-

(T.D. Pant)
Joint Chief (Law)

